

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
92/252/ND/2020

IN THE MATTER OF:

Income Tax Officer-Ward 2(2), New Delhi ...APPELLANT

Vs.

**ROC, Delhi & Ors (M/s. A1 Latif
Hospitality & Interiors Pvt. Ltd.)**

...RESPONDENT

Section

Under Section 252

Order delivered on 11.02.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Appellant

**:Mr. Raghvendra Singh and
Ms. Easha Kadian, St.
Counsel**

For the Respondent

**:Mr. M. Yadubhushana Rao,
AROC**

ORDER

Heard the submissions made by the counsel for the Income Tax Department. The affidavit of service is on record. AROC is present and conveyed his consent to proceed further in the matter. Let Registry, serve the e-notice on the respondents for their appearance as well as for filing reply by the respondents in the matter except ROC. Post the matter to 18.03.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**